

Coal output rises 4.5%, 51 days reserves available for power plant: Union Coal Minister

Press Trust of India
New Delhi

Union Coal Minister G Kishan Reddy on Tuesday said India had witnessed a 4.5 per cent year-on-year growth in dry fuel production and said that

there is no need to worry about the stocks for power plants.

“We have 123 million tonnes of coal available with us, which is (sufficient) for 51 days (reserve) in the country. Therefore, there is no prob-

lem with power plants having critical coal stock,” he said on the sidelines of Coal India’s CSR Initiative event.

He also informed that power companies had 23 days of coal stock. The production of coal had increased with a

reduction in rains in the country, he added.

There is no need to worry about coal stock in the country as the ministry is monitoring the situation, along with dry fuel firms, Reddy noted. Coal production can be in-

creased further if the weather continues to be favourable, the minister said.

However, according to the latest report by the Central Electricity Authority , there are 58 plants with a critical stock situation.

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SALE NOTICE FOR SALE OF IMMOVABLE PROPERTIES

E-Auction Sale Notice for Sale of Immovable Assets under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 read with provision to Rule 8 (6) of the Security Interest (Enforcement) Rules, 2002

Notice is hereby given to the public in general and in particular to the Borrower(s) and Guarantor (s) that the below described immovable property (charged to the Secured Creditor, the Constructive/Physical/Symbolic possession of which has been taken by the Authorized Officer of the Bank/Secured creditor, will be sold on “As is where is”, “As is what is” and “Whatever there is” on the date as mentioned in the table herein below, for recovery of its dues due to the bank / Secured creditor from the respective borrower (s) and guarantor (s). The Reserve Price and the Earnest Money Deposit will be mentioned in the table below against the respective properties.

The Auction will be held on : 24.09.2026 (Sl. No. 1 to 15) from 11:00 AM to 05:00 PM

Sl. No.1	Name of the Branch : VARKALA, Account No. 750000870000137
Name & Address of the Borrowers / Mortgages / Guarantors : M/s. Aadhi Enterprises, Prop: Muhammed Rafi, VMC 6/532, Near Vijaya Dental Clinic, Mathanham, Varkala - 695141, Mr. Muhammed Rafi, Prop: Aadhi Enterprises, MRS Manzi, Changantharum P O, Varkala - 695141, Sri. Rajagopal K S (Guarantor), Kuttan Pillai, 227/29, Pandavapurathu Vilayil Veedu, Near G L P G S, Chilaakor, Varkala P O, 695141, Sri. Sabeen (Guarantor), K S Sugunan, Sumangalam, Kappil, Edava, Varkala P O, Trivandrum 695311	

DESCRIPTION OF IMMOVABLE PROPERTY

Property 1: EM of all those part and parcel of 1.62 Acres (4.00 Cents) of land and residential building which comprised in Re.Sy.No.27/1 in Block No.209 of Varkala Village, Varkala Taluk, Thiruvananthapuram District in the name of Mr. Muhammed Rafi, BOUNDARIES : North: Properties of Anzar and Pathway, South: Property of Sheela, East : Properties of Lala Beegum, West: Property of Sheela (Formerly Juber)

Reserve Price: Rs.12.46 lakhs | EMD: Rs.1.25 lakhs | Bid Increment: Rs.0.10 lakhs

Property 2: EM of all those part and parcel of 2.60 Acres (6.42 Cents) of land which comprised in Re.Sy.No.27 in Block No.209 of Varkala Village, Varkala Taluk, Thiruvananthapuram District in the name of Mr. Muhammed Rafi, BOUNDARIES : North : Properties of Suseelan, South: Property of Muhammed Rafi, East : Properties of Muhammed Haneefa, West: Property of Sheela

Reserve Price: Rs.5.20 lakhs | EMD: Rs.0.52 lakhs | Bid Increment: Rs.0.10 lakhs

DESCRIPTION OF IMMOVABLE PROPERTIES			
Property 1: EM of all those part and parcel of 1.62 Acres (4.00 Cents) of land and residential building which comprised in Re.Sy.No.2771 in Block No.209 of Varkala Village, Varkala Taluk, Thiruvananthapuram District in the name of Mr. Muhammed Raj, BOUNDARIES: North - Property of Muhammed Raj, East - Properties of Sheela, East - Properties of Lata Begum, West - Property of Sheela (Formerly Jubilee)			
Reserve Price: Rs.12,46 lakhs	EMD: Rs.1,25 lakhs	Bid Increment: Rs.0.10 lakhs	
Property 2: EM of all those part and parcel of 2.60 Acres (6.42 Cents) of land which comprised in Re.Sy.No.27 in Block No.209 of Varkala Village, Varkala Taluk, Thiruvananthapuram District in the name of Mr. Muhammed Haneefa, BOUNDARIES: North - Property of Muhammed Raj, East - Properties of Muhammed Haneefa, West - Property of Sheela			
Reserve Price: Rs.5.20 lakhs	EMD: Rs.0.52 lakhs	Bid Increment: Rs.0.10 lakhs	

DESCRIPTION OF IMMOVABLE PROPERTY

EM of all those part and parcel of land having total extent of 8.10 Acres in which 4.05 Acres in Re. No.74/1-1 and 4.05 Acres in Re. No.74/1-2 with building and all improvements thereon (old Sy.No.19/13) in Block No. 62 of Neyyattinkara Village, Neyyattinkara Taluk, Trivandrum District owned by Mr. Franklin Raj, BOUNDARIES as per sale deed: North: Nilam, South: Road, East: Thodu/Canal, West: Nilam. BOUNDARIES as per location map: North : Property of Kamalamesan, South : Road, East: Thodu/pvt property, West: Property of Kamalamesan

Reserve Price: Rs.123.00 lakhs | EMD: Rs.12.30 lakhs | Bid Increment: Rs.0.10 lakhs

C		Possession Date u/s 13(4) of SARFEASI ACT 2002		05.03.2025	
D		Nature of Possession Symbolic/Physical/ Constructive		Constructive	
DESCRIPTION OF IMMOVABLE PROPERTY					
EM of all part and parcel of land having total extent of 8.10 Ares in which 4.05 Ares in Re. Sy. No.74/1-1 and 4.05 Ares in Re. Sy. No.74/1-2 with building and all improvements thereon (old Sy.No.19/13) in Block No. 62 of NEYYANTINKARA Village, Neyyattinkara Taluk, Trivandrum District, Kerala and 4.05 Ares in Re. Sy. No.74/1-2 with building and all improvements thereon (old Sy.No.19/13) in Block No. 62 of NEYYANTINKARA Village, Neyyattinkara Taluk, Trivandrum District, Kerala and 4.05 Ares in Re. Sy. No.74/1-2 with building and all improvements thereon (old Sy.No.19/13) in Block No. 62 of NEYYANTINKARA Village, Neyyattinkara Taluk, Trivandrum District, Kerala and 4.05 Ares in Re. Sy. No.74/1-2 with building and all improvements thereon (old Sy.No.19/13) in Block No. 62 of NEYYANTINKARA Village, Neyyattinkara Taluk, Trivandrum District, Kerala and 4.05 Ares in Re. Sy. 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DESCRIPTION OF IMMOVABLE PROPERTIES

(i) EM in the name of Saravanan of 1.21 Acres of property in Re Sy No 16/223-1, Block No. 27 building bearing No APVIII/648 of Keezharoor Village, Kattakada Taluk, Trivandrum District BOUNDARIES : North: Property of Krishnadas, South : Property of Mercy, East: Property of Selvanos, West : Property of Saravanan.

Reserve Price: Rs.8.50 lakhs | EMD: Rs.1.35 lakhs | Bid Increment: Rs.0.10 lakhs

A	Dt. of Demand Notice U/s 13(2) of the SARFEASI ACT, 2002	15.06.2024
B	Outstanding Amount (as on 31.08.2026)	Rs.70,53,591.66 with further interest. Cost and charges as applicable from 01.09.2026
C	Possession Date U/s 13(4) of SARFEASI ACT 2002	28.08.2024
D	Nature of Possession Symbolic/Physical/ Constructive	Constructive

DESCRIPTION OF IMMOVABLE PROPERTIES

(i) EM in the name of Saravanan of 1.21 Acre of property in No 19/16223-1, Block No. 27 building bearing No APVIII/446 of Keezhloor Village, Kattakuda Taluk, Trivandrum district
BOUNDARIES : North : Property of Krishnadas, South : Property of Mercy, East: Property of Selvanos, West : Property of Saravanan.

DESCRIPTION OF IMMOVABLE PROPERTIES

EM of part and parcel of 22.60 Acres of property and building there on comprised in Sy No.202/4 of Edakode Village in Chirayinkeezhi Taluk, Trivandrum District, owned by M/s J R Timbers Technics (Pvt.) Ltd. BOUNDARIES: North: Road, South: Property of Ravendran, East: Property Of Sivannadan, West: Property Of Sathyanabeswaram

Reserve Price: Rs.161.02 lakhs | EMD: Rs.16.10 lakhs | Bid Increment: Rs.0.10 lakhs

Sl. No. 4	Name of the Branch : STATURE JUNCTION, TRIVANDRUM Account Nos. 3301008700010784, 330100JE10000517	
Name & Address of the Borrowers / Mortgages /Guarantors : M/s. J R Timber Technics P. Ltd, TC 222622, Convent Lane, Trivandrum- 01, Mr. Dinesan Raman, (Director) TC 9/203-1, Sreesalam, Sasthamangalam Trivandrum-695010, M/s. Rekha S, W/o Late Jesusdas, (Mg.Director) Mr. Ann Mory, D/o Late Jesusdas, (Mg.Director) Mr. Aran Joseph, S/o Late Jesusdas, (Mg.Director) both residing at CRA 8, Madhumukki, Kallumoodu Gardens, Trivandrum-695029		
A	Dt. of Demand Notice U/s 13(2) of the SARFEASI ACT, 2002	03.01.2018

DESCRIPTION OF IMMOVABLE PROPERTY

EM of all that & parcel of property consisting of (Total 6.68 Acres) made up of 1.48 Acres in Re Sy No. 432/7-2, 2.15 Acres in Re Sy No. 432/8, 3.05 Acres in Re Sy No. 432/9, Block No. 14 of land comprised in Uthupathura Village, Trivandrum district in the joint name of Smt. Bindhu and Sri. Shibu. BOUNDARIES: East: Panappayidam, South: Property of Unni, West: Property of Suresh kumar, North: Property of Vilasini Anna

Reserve Price: Rs.30.00 lakhs | EMD: Rs.3.00 lakhs | Bid Increment: Rs.0.10 lakhs

M/s Jr Timbers Technics (Pvt) Ltd. BOUNDARIES: North: Road, South: Property Of Ravendran, East: Property Of Sivnadan, West: Property Of Sathyabageswaram	
Reserve Price: Rs.161.02 lakhs	EMD: Rs.16.10 lakhs Bid Increment: Rs.0.10 lakhs
Details of the encumbrances known to the secured creditors : Nil	
Sl. No. 5	Name of the Branch: MEDICAL COLLEGE - TRIVANDRUM
Name & Address of the Borrowers / Mortgages /Guarantors : M/s Divya Dairy Farm, Panachamodu, Anyioor, Champemazhantiy, Trivandrum-695587, Mr. Shibu C, Divyassree, Panachamodu, Anyioor, Champemazhantiy, Trivandrum-695587, Mrs. Bindhu, Panachamodu, Anyioor, Champemazhantiy, Trivandrum-695587	

DESCRIPTION OF IMMOVABLE PROPERTY

EM of part & parcel of property consisting of 1.75 Acres of land and bldg. comprised in Sy No. 534/4-14 in Block No. 35 in Karakulam Village, Puvatturkorum Muri, Nedumangal Taluk, Trivandrum District owned in the name of Sh. Shibu L. BOUNDARIES: North: Property of Anil Kumar, Jasmine, South : Private Road, East : Property of Rajesh (New Residential Building), West : Land

Reserve Price: Rs.17.58 lakhs | EMD: Rs.1.75 lakhs | Bid Increment: Rs.0.10 lakhs

Etn of all that & parcel of property consisting of (Total 6.68 Acres) made up of 1.48 Acres in Re Sy No. 4327-2, 2.15 Acres in Re Sy No. 4328 & 3.05 Acres in Re Sy No. 4329, Block No. 14 of land comprised in <u>Ujjayathara Village</u> , Trivandrum district in the joint name of <u>Smt. Bindhu and Sri. Shibu</u> . BOUNDARIES: East: Panappayadim, South: Property of Unit, West: Property of Suresh kumar, North: Property of Vilasini Aruna			
Reserve Price : Rs.30.00 lakhs		EMD : Rs.30.00 lakhs	Bid Increment : Rs.0.10 lakhs
Details of the encumbrances known to the secured creditors : Nil			
Sl. No.6	Name of the Branch : MEDICAL COLLEGE		
	Account No. 09616016001397, 09616016001403		

DESCRIPTION OF IMMOVABLE PROPERTY

EM of all that part and parcel of the property consisting of 11.70 Acres land in Re.Sy.No.543/10 in Block 4 (Old Sy.No.2701/AB/123/45/67) in Thrakuvilla Village, Kollam Taluk, Kollam District in the name of Smt. Rajan Pillai, guarantor to the loan, BOUNDARIES (as per location sketch) North : Property of Mr.Ramesan, South : Private way, East : Property of Mr.Appukuttan Pillai, West : Property of Mr.Omanakuttan Pillai

Reserve Price: Rs.28.06 lakhs | EMD: Rs.2.81 lakhs | Bid Increment: Rs.0.10 lakhs

D	Nature of Possession Symbolic/Physical/ Constructive	Constructive
DESCRIPTION OF IMMOVABLE PROPERTY		
EM of part & parcel of property consisting of 1.75 Acres of land and bldg. comprised in No.5344-14 Block No. 33 in Kakkulam Village, Ponnorkanam Taluk, New Mangalot Taluk, Trivandrum District owned in the name of Sh. Shiblu L. BOUNDARIES: North : Property of Anil Kumar, Jasmine, South : Private Road, East : Property of Rajesh (New Residential Building), West : Land		
Reserve Price : Rs.17.58 lakhs FMD: Rs.1.758 lakhs Bid Increment : Rs.0.10 lakhs		

DESCRIPTION OF IMMOVABLE PROPERTY

EM of all that part and parcel of the property consisting of 11.70 Acres land in Re.Sy.No.543/10 in Block 4 (Old Sy.No.2701/AB/123/45/67) in Thrakuvilla Village, Kollam Taluk, Kollam District in the name of Smt. Rajan Pillai, guarantor to the loan, BOUNDARIES (as per location sketch) North : Property of Mr.Ramesan, South : Private way, East : Property of Mr.Appukuttan Pillai, West : Property of Mr.Omanakuttan Pillai

Reserve Price: Rs.28.06 lakhs | EMD: Rs.2.81 lakhs | Bid Increment: Rs.0.10 lakhs

Sri. Santhosh S (Guarantor) Bindhu Nisha, Thekkavila, Kollam - 690116		
A	Dt. of Demand Notice U/s 13(2) of the SARFEASI ACT, 2002	24.07.2014
B	Outstanding Amount (as on 31.08.2026)	Rs.1,07,62,691.80 + plus charges and Interest from 01.09.2026
C	Possession Date u/s 13(4) of SARFEASI ACT 2002	03/03/2015
D	Nature of Possession Symbolic/Physical/ Constructive	Constructive
DESCRIPTION OF IMMOVABLE PROPERTY		
EW of all that part and parcel of the property consisting of 11.70 Ares land in Re.Sy.No.543/10 in Block		

DESCRIPTION OF IMMOVABLE PROPERTY

EM of all that part and parcel of the property consisting of 11.70 Acres land in Re.Sy.No.543/10 in Block 4 (Old Sy.No.2701/AB/123/45/67) in Thrakuvilla Village, Kollam Taluk, Kollam District in the name of Smt. Rajan Pillai, guarantor to the loan, BOUNDARIES (as per location sketch) North : Property of Mr.Ramesan, South : Private way, East : Property of Mr.Appukuttan Pillai, West : Property of Mr.Omanakuttan Pillai

Reserve Price: Rs.28.06 lakhs | EMD: Rs.2.81 lakhs | Bid Increment: Rs.0.10 lakhs

Name & Address of the Borrowers / Mortgages / Guarantors : Mr. Antony Varghese, S/o. Sri. Varghese, Mrs.Jain Antony, both of them having address at Santhosh Bhavan, Thekkavilla, Arnilloor PO, Kollam 690538		
A	Dt. of Demand Notice U/s 13(2) of the SARFEASI ACT, 2002	18.11.2023
B	Outstanding Amount (as on 31.08.2026)	Rs.47,63,110.06 + plus charges and Interest from 01.09.2026
C	Possession Date u/s 13(4) of SARFEASI ACT 2002	06.05.2024
D	Nature of Possession Symbolic/Physical/ Constructive	Constructive
RECAPITULATION OF IMMovable PROPERTY		

DESCRIPTION OF IMMOVABLE PROPERTY

04.45 Acres of land and building which is comprised in Re.Sy.No.361/15 (Old Sy.No. 9019) in Block No. 10 of Mynagappally Village, Kunnathoor Taluk, Kollam District in the name of Mr. Antony Varghese, North: Wide path 3.4m & Property of Mrs.Saramma Mathew, East: Property of Ummummavaiyann, South: Property of Varghese Daniel, West: Property of Varghese Daniel

Reserve Price: Rs.26.50 lakhs | EMD: Rs.2.65 lakhs | Bid Increment: Rs.0.10 lakhs

Sl. No.9	Name of the Branch : Q S ROAD Account No. 13946011001275
Name & Address of the Borrowers/Guarantors : M/s. VBL Exports , Ward No - XV, Door No 231/E, Kilikkollor, Kollam - 691004, Sri.Unnikrishnan R, Vadakkumkavathe Veedu, Pradeeksha Nagar- 204, Kilikkollor P.O, Kollam - 691004, Smt.Sheena, W/o, Nizamudeen, Angavila Veedu, Kilikkollor, P.O, Kollam, Pin - 691004	

DESCRIPTION OF IMMOVABLE PROPERTY

EM of all that part and parcel of property consisting of 27.90 Acres of land in Re. Sy. No 215/4, 215/5 in Block No.18 of Panmana village in Karunappally Taluk, Kollam District in the name of Smt. Sheela, Prop: M. Ramchandran, Angilivevedu, Kollam P.O, Kollam, Pin - 691004, BOUNDARIES: North: Property of Nissar, Panmana Panchayath Property, South: Property of Sujal & Sasidharan, East: P.W.D Road, West: Property of Sherafudeen

Reserve Price: Rs.446.00 lakhs | EMD: Rs.44.60 lakhs | Bid Increment: Rs.0.10 lakhs

nt. Sheena, W/o. Nizamudeen, Angaviladeppu, Killikkolloor P.O. Kollam, Pin - 691004.	
BOUNDARIES: North: Property of Nissar & Panmana Panchayat Property, South: Property of Sujana Sasidharan, East: P.W.D Road, West: Property of Sherafudeen	
Reserve Price: Rs.446.00 lakhs EMD: Rs.44.60 lakhs Bid Increment: Rs.0.10 lakhs	
Details of the encumbrances known to the secured creditors : Nil	

DESCRIPTION OF IMMOVABLE PROPERTY

EM of all those pieces and parcel of 94.45 Acres of land and residential building which is comprised in Re.Sy.No.380/1/2/2 in Block No. 1 of Thazhuthala Village, Kollam Taluk, Kollam District in the name of Mr. Ratheesh Kumar R. BOUNDARIES: North: Property of Konathu, South: Property of Mr. Sukumaran, East: West: Road, West: Property of Mr. Kuttan Pillai.

Reserve Price: Rs.22.89.315.00 | EMD: Rs.2.29.393.15 | Bid Increment: Rs.10,000.00

Sl. No.11		Name of the Branch : KOLLAM CHAMAKKADA, Account No. 434008703001567, 43400870300000032, 434008703001576		Borrowers	
		Name & Address of the Borrowers / Mortgages / Guarantors : M/s. Vishwas Tradres, Mohan's Enterprises, 204, Kilikkollor, P.O, Kollam - 691004, Mr. Vishwa Mohandas, Mohan Mansion, Cantonment South, Beach Road, Kollam 691001, Mr. Jayakumar, Thottathil Veedu, ARA 82, Kaikulangara North, Thirumullavaram PO, Kollam -691012, Mr. Vishwa Mohandas, Partner M/s Viswas Tradres, Mohan's Enterprises Building, Main Road, Kollam 691001, Mr. Jayakumar, Partner M/s Viswas Tradres, Mohan's Enterprises Building, Main Road, Kollam 691001, Mrs. Asha Jayakumar, Thottathil Veedu, ARA 82, Kaikulangara North, Thirumullavaram PO, Kollam -691012, M/s Viswas Exports, Mohan's Enterprises Building, Main Road, Kollam - 691001			
		A Dt. of Demand Notice U/s 13(2) of the SARFEASI ACT, 2002		18.07.2018, 13.09.2018	
		B Outstanding Amount as on 31.08.2026		Rs.24,75,68,784.35 + plus charges and Interest from 01.09.2026	
		C Possession Date u/s 13(4) of SARFEASI ACT 2002		17.10.2018, 23.10.2018 & 25.10.2018	
		D Nature of Possession Symbolic/Physical/Constructive		Constructive	
DESCRIPTION OF IMMOVABLE PROPERTY					
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DESCRIPTION OF IMMOVABLE PROPERTIES

Property 1: EM of all those pieces and parcel of property consisting of 29.77 Acres (73.53 cents) of land comprising in 15 Acres in Re Sy No. 162/32, 9.38 Acres in Re Sy No. 162/52/2, 0.75 Acres in Re Sy No. 162/3/2, and 19.39 Acres in Re Sy No. 162/3/2, building there on in the name of Mr. Ratheesh Kumar R. BOUNDARIES: North: Property of Konathu, South: Property of Mr. Sukumaran, East: West: Road, West: Property of Mr. Kuttan Pillai.

Reserve Price: Rs.22.89.315.00 | EMD: Rs.2.29.393.15 | Bid Increment: Rs.10,000.00

Shan's Enterprises Building, Main Road, Kollam, 691001	
Dt. of Demand Notice U/s 13(2) of the SARFEASI ACT 2002	18.07.2018, 13.09.2018
Outstanding Amount as on 31.08.2026	Rs.24,75,68,784.35 + plus charges and Interest from 01.09.2026
Possession Date u/s 13(4) of SARFEASI ACT 2002	17.10.2018, 23.10.2018 & 25.10.2018
Nature of Possession Symbolic/Physical/ Constructive	Constructive
DESCRIPTION OF IMMOVABLE PROPERTIES	

DESCRIPTION OF IMMOVABLE PROPERTY

EM of all those pieces and parcel of property consisting of 29.77 Acres (73.53 cents) of land comprising in 15 Acres in Re Sy No. 162/32, 9.38 Acres in Re Sy No. 162/52/2, 0.75 Acres in Re Sy No. 162/3/2, and 19.39 Acres in Re Sy No. 162/3/2, building there on in the name of Mr. Ratheesh Kumar R. BOUNDARIES: North: Property of Konathu, South: Property of Mr. Sukumaran, East: West: Road, West: Property of Mr. Kuttan Pillai.

Reserve Price: Rs.109.00 lakhs | EMD: Rs.10.9 lakhs | Bid Increment: Rs.1.00 lakh

Cents) and with residential building there on in Rs.No.9, Sri.381 & 8359 in Block No. 1 in Kollam East Village, Kollam Taluk, Kollam District in the name of partner Mr. Viswa Mohan Das. S. BOUNDARIES : North: Property of Mohan Das's, South: Property of Vinu, East: Road, West: Property of Global	
Service Price: Rs.169.00 lakhs	EMD: Rs.16.90 lakhs
Bidding Increment: Rs.1.00 lakhs	
Section 3: EM of all those pieces and parcel of property having a total area of 14.13 Acres (34.90 Cents) land comprising 2.10 Acres in Rs.No.15/3 in Block No 241 and 2.40 Acres in Rs.No 224 in Block No 241 and 2.40 Acres in Rs.No. 16/22 in Block No 241, 0.36 Acres in Rs.No 224 in Block No 241 and 2.40 Acres in Rs.No. 16/22 in Block No 241, 0.36 Acres in Rs.No 224 in Block No 241 and 2.40 Acres in Rs.No. 16/22 in Block No 241, 0.36 Acres in Rs.No 224 in Block No 241 and 2.40 Acres in Rs.No. 16/22 in Block No 241, 0.36 Acres in Rs.No 224 in Block No 241 and 2.40 Acres in Rs.No. 16/22 in Block No 241, 0.36 Acres in Rs.No 224 in Block No 241 and 2.40 Acres in Rs.No. 16/22 in Block No 241, 0.36 Acres in Rs.No 224 in Block No 241 and 2.40 Acres in Rs.No. 16/22 in Block No 241, 0.36 Acres in Rs.No 224 in Block No 241 and 2.40 Acres in Rs.No. 16/22 in Block No 241, 0.36 Acres in Rs.No 224 in Block No 241 and 2.40 Acres in Rs.No. 16/22 in Block No 241, 0.36 Acres in Rs.No 224 in Block No 241 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DESCRIPTION OF IMMOVABLE PROPERTIES

Property 1: EM of all those pieces and parcel of property consisting of 29.77 Acres (73.53 cents) of land comprising in 15 Acres in Re Sy No. 162/32, 9.38 Acres in Re Sy No. 162/52/2, 0.75 Acres in Re Sy No. 162/3/2, and 19.39 Acres in Re Sy No. 162/3/2, building there on in the name of Mr. Ratheesh Kumar R. BOUNDARIES: North: Property of Konathu, South: Property of Mr. Sukumaran, East: West: Road, West: Property of Mr. Kuttan Pillai.

Reserve Price: Rs.109.00 lakhs | EMD: Rs.10.9 lakhs | Bid Increment: Rs.1.00 lakh

39. 3.54 Acres in Re Sy No 162/812 in Block No 39. 4.91 Acres in Re Sy No 22/62 in Block No 39 of Kalluvathukkul Village , Chathanoor SRO. Kollam in the name of Visw. Export Express, represented by Mr. Viswa Mohandas. BOUNDARIES North : Vazhy. South : Property of Shyam, East : Property of Vijayan, West : Property of Sobhana		
serve Price : Rs.20,00 lakhs	EMD: Rs.2.00 lakhs	Bid Increment : Rs. 1.00 lakhs
Details of the encumbrances known to the secured creditors : Nil		
Sl. No.	Name of the Branch : HARIPAD	
	Account No. 42760087000001114 4276001000000086	

DESCRIPTION OF IMMOVABLE PROPERTY

EM of all those part and parcel, of 4.44 Acres of land and residential building which comprised in Re Sy No. 227/10-2 in Block No. 35 of the Security Interest (Enforcement) Rules, 2002, comprising in Old Sy No. 4893, 4892, 4891, 4890 of Kurnapuram Village, Kartikappally Taluk, Alappuzha District, owned by Sri. Hariharan R. BOUNDARIES : North: Property of Sreenivasan Achari, South: Road, East: Road, West: Property of Reghu

Reserve Price: Rs.49.92 lakhs | EMD: Rs.4.92 lakhs | Bid Increment: Rs.0.10 lakhs

Sl. No.15	Name of the Branch : CHENGANOOR Account No. 4263008000000018
Name & Address of the Borrowers / Mortgages / Guarantors :	M/s. The Royal Garden, Prop: M K Jacob, Nangirikulangara P O, Haripad, Alleppey-690513, M K Jacob, S/o. Kochumom, Manatharayal House, Vazhuthanam, Pallipad, Haripad, Alleppey-690513
A Dt. of Demand Notice U/s 13(2) of the SARFEASI ACT, 2002	09.01.2015
B Outstanding Amount (as on 31.08.2026)	Rs.59,66,194.38 (Account M/s Karthika Distributors), Rs.14,49,312.00 (Account M/s S and H Bake house) & Rs.12,54,110.10 (Account M/s Jaya bakery) + plus charges and Interest from 01.09.2026
C Possession Date u/s 13(4) of SARFEASI ACT 2002	02.05.2025
D Nature of Possession Symbolic/Physical/Constructive	Constructive
DESCRIPTION OF IMMOVABLE PROPERTY	
of all those part and parcel, of 4.44 Ares of land and residential building which comprised in	

DESCRIPTION OF IMMOVABLE PROPERTIES

EM of all those part and parcel, of 4.44 Acres of land and residential building which comprised in Re Sy No. 227/10-2 in Block No. 35 of the Security Interest (Enforcement) Rules, 2002, comprising in Old Sy No. 4893, 4892, 4891, 4890 of Kurnapuram Village, Kartikappally Taluk, Alappuzha District, owned by Sri. Hariharan R. BOUNDARIES : North: Property of Sreenivasan Achari, South: Road, East: Road, West: Property of Reghu

**एसेट रिकंस्ट्रक्शन कंपनी (इंडिया) लिमिटेड,**

सीआईएन: U65999MH2002PLC134884 वेबसाइट: www.arcil.co.in

पंजीकृत कार्यालय: द. ब्लो., 10वीं मंजिल, 29 लेन-वाली बागट मार्ग, दादर (पश्चिम), मुंबई – 400 028, टेलीफोन: +91 2266581300

सांकेतिक कक्षा सूचना

जबकि, अयोधस्ताक्षरी, एसेट रिकंस्ट्रक्शन कंपनी (इंडिया) लिमिटेड के अधिकृत अधिकारी के रूप में, जो प्रतिभूतिकरण और वित्तीय परिसंचितियों के पुनर्निर्माण तथा सूचना हित के प्रवर्तन अभिनियम, 2002 (2002 का 54) ("उक्त अभिनियम") के अंतर्गत ट्रस्टी के रूप में कार्य कर रही है, तथा उक्त अभिनियम की धारा 13 (12) के अंतर्गत प्रदत्त शक्तियों का, सूक्षा हित (प्रवर्तन) नियम, 2002 ("उक्त नियम") के नियम 3 के साथ पठित, प्रयोग करते हुए, नीचे उल्लिखित उधारकर्ता(ओं) को एक मांग सूचना जारी की, जिसमें उनसे उक्त सूचना की प्रतियाँ की तिथि से 60 दिनों के भीतर सूचना में उल्लिखित राशि का भुगतान करने के लिए कहा गया। उधारकर्ता/गारंटर(ओं)/बैंककर्ता(ओं) द्वारा उक्त राशि का भुगतान करने में विफल रहने पर उत्पन्न होने वाले निवेश रूप से उधारकर्ता/गारंटर(ओं)/बैंककर्ता(ओं) तथा सामान्य रूप से जनता को सूचित किया जाता है कि अयोधस्ताक्षरी ने उक्त अभिनियम की धारा 13 की उप-धारा (4) के अंतर्गत तथा उक्त नियमों के नियम 8 के साथ पठित, उक्त/उन्हें प्रदत्त शक्तियों का प्रयोग करते हुए, नीचे वर्णित अव्यक्त संपत्ति का कब्जा नीचे उल्लिखित तिथि को "जैसी है जहाँ है" तथा जो कुछ भी है के आधार पर" ले लिया है।

1: ऋण संख्या – 0188SBML02590: मूल ऋणदाता – विस्तार : मांग नोटिस की तारीख – 22/01/2026: ट्रस्ट का नाम – आर्सिल – ट्रस्ट – 2026 – 011: उधारकर्ता का नाम – श्री/सुश्री रूपेश कुमार. सह-उधारकर्ता का नाम – श्री/सुश्री कालि देवी शर्मा, श्री/सुश्री ज्योति प्रभाकर गवाम्पा. कुल बकाया – रुपये 2,21,887.61/- दिनांक 17/01/2026 तक: संपत्ति का विवरण – यह सम्पत्ति मांग एवं पारसल को हाइस ओवर्ड नं. 3501, यू. नं. 16/3/143, क्षेत्रफल 97.21 वर्ग मीटर, शोहता नती, कोठावाली जहाँ है कि वे इन संपत्तियों/सुरक्षित संपत्तियों के संबंध में कोई लेन-देन न करें। ऐसी संपत्तियों/सुरक्षित संपत्तियों से जुड़ा कोई भी लेन-देन एसेट रिकंस्ट्रक्शन कंपनी (इंडिया) लिमिटेड के अधिकार के अधीन होगा, जो ऊपर बताई गई राशि, उस पर लगने वाले ब्याज और खर्चों के लिए है। उधारकर्ताओं का ध्यान अभिनियम की धारा 13 की उप-धारा (8) के प्रावधानों की ओर आकर्षित किया जाता है, जो सुरक्षित संपत्तियों को छुड़ाने के लिए उपलब्ध समय से संबंधित है।

1: ऋण संख्या – 0225SBML00476: मूल ऋणदाता – विस्तार : मांग नोटिस की तारीख – 29/06/2026: ट्रस्ट का नाम – आर्सिल – ट्रस्ट – 2026 – 011: उधारकर्ता का नाम – श्री/सुश्री रूपेश कुमार. सह-उधारकर्ता का नाम – श्री/सुश्री राम मेहर सिंह: कुल बकाया – रुपये 16,33,039.70/- दिनांक 29/06/2026 तक: संपत्ति का विवरण – 360 वर्ग फुट क्षेत्रफल वाली आवासीय संपत्ति का यह सम्पत्ति मांग एवं पारसल, अर्थात् 4 मरला में से 1 मरला 3 सरसवाई 1/3 हिस्सा, खेवट नं.1054 खतीनी नं.1260 रोड नं. 133 खसरा नं. 133/12/1/15/0-2/12/1/16/0-2 में सम्मिलित, ग्राम नोलेवा, ग्राम तालाबखिर मंदिर के पास, पशु अस्पताल के पास, तहसील इस्तरगा, तानीपट, कर्नाल, हरियाणा 132145 और जिसकी सीमाएं निम्नानुसार हैं: उत्तर: राजेश पुत्र रणधीर दक्षिण: सड़क पूर्व: धर्मवीर का मकान पश्चिम: राम मेहर सिंह का मकान: कब्जे की तारीख – 03-09-2026

इसके साथ ही लागू होने वाला अतिरिक्त ब्याज, और भुगतान या वसूली की तारीख तक हुए अन्य खर्च, लागत और शुल्क आदि भी शामिल हैं।

चूंकि ऊपर बताए गए उधारकर्ताओं ने बकाया राशि का भुगतान नहीं किया है, इसलिए उन्हें और आम जनता को यह सूचना दी जाती है कि आर्सिल के अधिकृत अधिकारी ने ऊपर बताई गई तारीखों पर, संबंधित अभिनियम की धारा 13(4) और नियमों के नियम 8 के तहत मिली शक्तियों का इस्तेमाल करते हुए, ऊपर बताई गई संपत्तियां/सुरक्षित संपत्तियों का कब्जा ले लिया है। ऊपर बताए गए उधारकर्ताओं और आम जनता को चेतावनी दी जाती है कि वे इन संपत्तियों/सुरक्षित संपत्तियों के संबंध में कोई लेन-देन न करें। ऐसी संपत्तियों/सुरक्षित संपत्तियों से जुड़ा कोई भी लेन-देन एसेट रिकंस्ट्रक्शन कंपनी (इंडिया) लिमिटेड के अधिकार के अधीन होगा, जो ऊपर बताई गई राशि, उस पर लगने वाले ब्याज और खर्चों के लिए है। उधारकर्ताओं का ध्यान अभिनियम की धारा 13 की उप-धारा (8) के प्रावधानों की ओर आकर्षित किया जाता है, जो सुरक्षित संपत्तियों को छुड़ाने के लिए उपलब्ध समय से संबंधित है।

तारीख: 09-09-2026 एसेट रिकंस्ट्रक्शन कंपनी (इंडिया) लिमिटेड की ओर से
स्थान: दिल्ली इस्ताक्षर /— अधिकृत अधिकारी (ट्रस्टी के रूप में)

फॉर्म नं. आईएनए – 26
[कंपनी (निगम) नियम, 2014 के नियम 30 के अन्वयर्ण में]

केंद्र सरकार / क्षेत्रीय निदेशक, उत्तरी क्षेत्र निदेशालय I के समक्ष
कंपनी अधिनियम, 2013, कंपनी अधिनियम, 2013 की धारा 13 (4) तथा कंपनी (निगम) नियम, 2014 के नियम 30 (5) (D), ध्यासंशोधित के मापने में, तथा
संलग्न पावर प्राइवेट लिमिटेड (सीआईएन: U40107DL2018PTC340730), जो कि कंपनी अधिनियम, 2013 के तहत पंजीकृत कार्यालय को परिवर्तित करने के लिए कंपनी को सक्षम बनाने के लिए 17 अगस्त, 2026 को अल्प सूचना पर आयोजित असाधारण आमसभा में पारित विशेष प्रस्ताव के अनुसार कंपनी के मेमोरेड ऑफ असोसिएशन के परिवर्तन की पुष्टि के लिए कंपनी अधिनियम, 2013 की धारा 13 (4) के अंतर्गत आवेदन कंपनी क्षेत्रीय निदेशक को हस्तांतरित शक्तियों के अंतर्गत केंद्र सरकार के पास आवेदन करने का प्रस्ताव करती है।

एतद्वारा आम जनता को सूचित किया जाता है कि "दिल्ली राज्य" से "हरियाणा राज्य" में उसके पंजीकृत कार्यालय को परिवर्तित करने के लिए कंपनी को सक्षम बनाने के लिए 17 अगस्त, 2026 को अल्प सूचना पर आयोजित असाधारण आमसभा में पारित विशेष प्रस्ताव के अनुसार कंपनी के मेमोरेड ऑफ असोसिएशन के परिवर्तन की पुष्टि के लिए कंपनी अधिनियम, 2013 की धारा 13 (4) के अंतर्गत आवेदन कंपनी क्षेत्रीय निदेशक को हस्तांतरित शक्तियों के अंतर्गत केंद्र सरकार के पास आवेदन करने का प्रस्ताव करती है।

कंपनी के पंजीकृत कार्यालय के इस प्रस्तावित परिवर्तन से यदि किसी व्यक्ति का हित प्रभावित होता हो, वे अपनी आपत्ति MCA-21 पोर्टल (www.mca.gov.in) पर निवेशक शिकायत फॉर्म भरकर प्रस्तुत कर सकते हैं अथवा उसके ऊपर दिए गए पंजीकृत कार्यालय में आवेदन कंपनी को उसकी एक प्रति के साथ इस सूचना के प्रकाशन की तिथि से 14 (चौदह) दिनों के भीतर अपने हित की प्रकृति तथा आपत्ति के कारणों का उल्लेख करने हुए एक शपथ पत्र द्वारा समर्थित अपनी आपत्ति क्षेत्रीय निदेशक, उत्तरी क्षेत्र, कॉर्पोरेट कार्य मंत्रालय के कार्यालय के पते: बी - 2 विंग, 2 तल, पं. दीनदयाल अंबेडकर भवन, संजीवो कॉम्प्लेक्स, नई दिल्ली - 110003 में जमा करके या पंजीकृत डाक से भेजें।

कृते, संलग्न पावर प्राइवेट लिमिटेड/हस्ता/-

स्थान: दिल्ली
दिनांक: 09.09.2026 डीआईएन: 08524188

FORM A PUBLIC ANNOUNCEMENT	
भारतीय विद्याला एवं दिवालिप्यापन बोर्ड के विनियम 6 के अंतर्गत (कॉर्पोरेट व्यक्तियों हेतु दिवालिप्यापन समाधान प्रक्रिया) ब्रिजिमान, 2016) मेसर्स सत्याधारा कम्युनिकेशन्स प्राइवेट लिमिटेड के लेनदारों हेतु ध्यानाकर्षण	
प्रासंगिक विवरण	
1. कॉर्पोरेट देनदार का नाम	सत्याधारा कम्युनिकेशन्स प्राइवेट लिमिटेड
2. कॉर्पोरेट देनदार के निगम की तिथि	18 फरवरी, 2009
3. प्राधिकरण जिसके अधीन कॉर्पोरेट देनदार निर्माणा में पंजीकृत है	अरओसी एंफालुम – केरला
4. कॉर्पोरेट देनदार की कॉर्पोरेट पहचान संख्या/सीमित दायित्व पहचान संख्या	U92130KL2009PTC023839
5. कॉर्पोरेट देनदार के पंजीकृत कार्यालय तथा प्रधान कार्यालय (यदि कोई) का पता	दुसरा तल, आईसी कॉम्प्लेक्स, रेलवे स्टेशन लिंक रोड, कोजीकोड, केरला – 673 002
6. कॉर्पोरेट देनदार के सम्बन्ध में दिवाला प्रारम्भ तिथि	07/09/2026
7. दिवालिप्या समाधान प्रक्रिया की समाप्ति तिथि	06/03/2027
8. अंतरिम समाधान पेशेवर के रूप में कार्य करने के लिए संबंधित पेशेवर का नाम और पंजीकृत संख्या	अधिवक्ता जोसेफ़ी स्टीफन कनूर IBB/IPA-002/IP No. 1056/2021-22/13627 ई-मेल आईडी: jossysk@gmail.com
9. समाधान प्रोसेशनल का नाम, पता और ई-मेल, जैसाकि बोर्ड में पंजीकृत है।	बार्सल – 16सी, स्कॉय इम्पेरियल गार्डन्स, स्टेटियम लिंक रोड, कालूर, एंफालुम – 682025 ई-मेल आईडी: jossysk@gmail.com
10. पता और ई-मेल, जो समाधान प्रोसेशनल के साथ पत्राचार के लिए प्रयुक्त किया जाएगा है।	बार्सल – 16सी, स्कॉय इम्पेरियल गार्डन्स, स्टेटियम लिंक रोड, कालूर, एंफालुम – 682025 ई-मेल आईडी: sahyadharacorp26@gmail.com
11. समाधान पत्रा प्रस्तुत करने हेतु अंतिम तिथि	21/09/2026
12. लेनदारों के नाम, यदि कोई हो, धारा 21 के खंड (3) का उप-खंड (6D) के तहत, अंतरिम संकल्प पेशेवर के द्वारा प्राप्त	NA
13. वर्ग में लेनदारों के डिवाला पेशेवर के रूप में कार्य करने के लिए संबंधित विवरण पर अधिकृत प्रतिनिधि (प्रत्येक वर्ग के लिए तीन नाम) के नाम	NA
14. (अ) प्रासंगिक प्रश्न और (ब) अधिकृत प्रतिनिधियों के विवरण: अनुपलब्ध है।	वेबलिंग https://www.ibbi.gov.in/home/downloads NA

एतद्वारा सूचना दी जाती है कि राष्ट्रीय कम्युनी कानून न्यायधिकरण ने आदेश दिया है कि 07/09/2026 को मेसर्स सत्याधारा कम्युनिकेशन्स प्राइवेट लिमिटेड की कॉर्पोरेट दिवालिप्या समाधान प्रक्रिया शुरू होगी। मेसर्स सत्याधारा कम्युनिकेशन्स प्राइवेट लिमिटेड के लेनदारों से अनुरोध है कि वे अपने सबूत और दावे 21/09/2026 से पहले अंतिम समाधान पेशेवर को जमा कर दें, जिसका पता प्रविष्टि संख्या 10 के विवरण दिया गया है।

निजीय लेनदार केवल इलेक्ट्रॉनिक साधनों से सबूत के साथ अपने दावे प्रस्तुत करेंगे।अन्य सभी लेनदार व्यक्ति स्वंय, डाक-द्वारा या इलेक्ट्रॉनिक माध्यमों से सबूत के साथ दावे प्रस्तुत कर सकते हैं।

एक वर्ग से सम्बन्धित एक वित्तीय लेनदार, जैसा कि प्रवेश संख्या 12 के समक्ष सूचीबद्ध है, सूचीकं. 13 के तीन सूचीबद्ध डिवाला पेशेवरों में से अपनी परसं का (जि निदेशक करें) अधिकृत प्रतिनिधि के रूप में कार्य करने के लिए फॉर्म सीएफ-1 (लागू नहीं) में से अधिकृत प्रतिनिधि का संकेत दे सकता है।

दावे के दूधे या आमक प्रस्तुत करने पर दंड लगना। अंतरिम समाधान प्रोसेशनल का नाम और हस्ताक्षर : हस्ता/-

अधिवक्ता: जोसेफ़ी स्टीफन कनूर
दिनांक: 09/09/2026, स्थान: एंफालुम

आरसी इंडस्ट्रीज लिमिटेड	
पंजी. कार्यालय: 7वीं, के.एम. बरवाला रोड, तलवर्दी राणा, हिसार-125001 (हरियाणा) ईमेल: arceind@rediffmail.com फोन: 98120-40111, 98120-40222 सीआईएन: L29120MR1992PLC031681	
34वीं वार्षिक आम बैठक की सूचना, बुक क्लोजर और ई-मतदान	
एतद्वारा सूचित किया जाता है कि कंपनी के सदस्यों की 34वीं वार्षिक आम बैठक (एजीएम) बुधवार, 30 सितम्बर, 2026 को दोपहर 2:00 बजे, कंपनी के पंजीकृत कार्यालय, 7वीं के.एम. बरवाला रोड, तलवर्दी राणा, हिसार (हरियाणा) में 34वीं एजीएम की सूचना में निर्धारित सामान्य और विशेष व्यवसाय के निराकरण हेतु आयोजित की जाएगी।	
कंपनी के एजीएम की सूचना और वह 2025-26 की वार्षिक रिपोर्ट भेजने की प्रक्रिया पूरी की जा चुकी है। इलेक्ट्रॉनिक प्रक्रिया उन सभी सदस्यों को भेजी गई है जिनमें ई-मेल आईडी कंपनी/डिजिटल डिवाला प्रक्रियाओं के साथ पंजीकृत है और वार्षिक रिपोर्ट तब पहुंचने के लिए वह सिक प्रदान करने वाला पत्र उन सदस्यों को उनके पंजीकृत पते पर भेजी गई है जिनमें ई-मेल आईडी कंपनी/डिजिटल डिवाला प्रक्रियाओं के साथ पंजीकृत नहीं है। वार्षिक रिपोर्ट 2025-26 के साथ यह पत्राचार पर सूचना निम्नलिखित वेबसाइटों www.arceindustries.in और http://eviewing@nsdl.co.in पर भी उपलब्ध है। सदस्यों को रिपोर्ट ई-मतदान से संबंधित जानकारी के साथ-साथ, कनूर आईडी एवं पासवर्ड भेज दिया गया है।	
कंपनीज अधिनियम 2013 की धारा 108 तथा कंपनीज (प्रबंधन एवं प्रशासन) नियम 2014 के नियम 20, के अनुसार, संशोधित तथा सही (सुधित) दायित्व एवं प्रकटीकरण आवश्यकताओं) विनियमावली, 2016 के विनियम 44 कंपनी और सदस्यों को बैठक स्थल के अलावा अन्य स्थान से इलेक्ट्रॉनिक माध्यमों (रिपोर्ट) द्वारा माताधिकार की सुविधा प्रदान करने में खुशी अनुभव कर रही है। कंपनी द्वारा रिपोर्ट ई-मतदान सुविधा प्रदान करने हेतु नगरपाल सिविलीटीज डिजिटल डिवाला प्रक्रिया (एनएसडीएन) को अधिकृत एजेंसी नियुक्त किया गया है। रिपोर्ट ई-मतदान का विवरण निम्नानुसार है:	
1. रिपोर्ट ई-मतदान प्रारंभ होने की तिथि एवं समय: 27 सितम्बर, 2026 (प्राय: 9:00 बजे)	
2. रिपोर्ट ई-मतदान समाप्त होने की तिथि एवं समय: 29 सितम्बर, 2026 (प्राय: 5:00 बजे)	
3. रिपोर्ट ई-मतदान की अनुमति 29 सितम्बर, 2026 (प्राय: 5:00 बजे) के बाद नहीं दी जाएगी।	
4. जिस व्यक्ति का नाम कट-ऑफ तिथि यानी 23 सितम्बर, 2026 के अनुसार कंपनी के रजिस्टर/लगावर्ध स्वामियों के तौर पर दर्ज है वह ही रिपोर्ट ई-मतदान सुविधा प्रदान करने के साथ-साथ बैठक में मतदान करने के अधिकारी है।	
5. वह व्यक्ति, जो बैठक की जानकारी भेजे जाने के बाद कंपनी का सदस्य बनता है और कट-ऑफ तिथि के अनुसार वह शेयरधारक है वह बैठक सूचना के अनुसार विस्तृत प्रक्रिया का अनुसरण करके कनूर आईडी एवं पासवर्ड प्राप्त कर सकता है, यह जानकारी कंपनी की वेबसाइट एवं एनएसडीएन की वेबसाइट पर उपलब्ध है। यदि सदस्य ई-वोटिंग के लिए पहले से एनएसडीएन के साथ पंजीकृत है तो वह रिपोर्ट ई-वोटिंग के माध्यम से मतदान के लिए अपना मंजूदा कनूर आईडी एवं पासवर्ड का उपयोग कर सकता है।	
6. मतदान पत्र के माध्यम से मतदान की सुविधा एजीएम स्थल पर भी उपलब्ध रहेगी तथा रिपोर्ट ई-मतदान से अपना मत न देने वाले एजीएम से उपस्थित सदस्य एजीएम में अपना मतदान दे सकते हैं।	
7. रिपोर्ट ई-मतदान से अपना मत न देने वाले सदस्य बैठक में उपस्थित हुए सकते हैं लेकिन बैठक में अपने मत का पुनः उपयोग नहीं कर सकते हैं।	
8. रिपोर्ट ई-मतदान से संबंधित किसी प्रस्ताव हेतु, सदस्य/लगावर्ध स्वामी निम्नलिखित पते पर संपर्क कर सकते हैं: कृते आरसी इंडस्ट्रीज लिमिटेड हस्ता /— (सुवि. सुता)	
स्थान: हिसार (हरियाणा) दिनांक: 8 सितम्बर, 2026	
पूर्णकालिक निदेशक डीआईएन-01742368	

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PUBLIC ANNOUNCEMENT

(Please scan this QR Code to view the Draft Red Herring Prospectus)

GREEN ASIA IMPEX LIMITED

(Formerly known as "Green Asia ImpeX Private Limited")

Corporate Identification Number: U10209AP2014PLC094995

Our Company was originally incorporated as a private limited company under the provisions of Companies Act, 2013 in the name of "Green Asia ImpeX Private Limited" pursuant to a certificate of incorporation dated August 5, 2014 issued by Registrar of Companies Andhra Pradesh. Further, pursuant to a special resolution passed by the shareholders of our Company on September 9, 2025, our Company was converted into a public limited company, and the name of our Company was changed from "Green Asia ImpeX Private Limited" to "Green Asia ImpeX Limited" and a fresh Certificate of Incorporation dated September 19, 2025 was issued by the Registrar of Companies, Central Processing Centre. For details of change in registered office of our Company, see "History and Certain Corporate Matters" on page 243 of the Draft Red Herring Prospectus.

Registered Office: RS. No. 677/2A1, Unguturu(V) & (M), Eluru District, Unguturu (West Godavari)- 534411, Andhra Pradesh, India.

Tel: +91 9908941785 | **E-mail:** cs@greenasiainpex.com | **Website:** www.greenasiainpex.com

Contact Person: Ganta Aswani Raju, Company Secretary and Compliance Officer

OUR PROMOTERS: PASUPULETI VENKATA RAMARAO AND PASUPULETI MEENAKSHI

THE OFFER IS BEING MADE IN ACCORDANCE WITH CHAPTER IX OF THE SEBI (ISSUE OF CAPITAL AND DISCLOSURE REQUIREMENTS) REGULATIONS (IPO BY SMALL AND MEDIUM ENTERPRISES) AND THE EQUITY SHARES ARE PROPOSED TO BE LISTED ON EMERGE PLATFORM OF NATIONAL STOCK EXCHANGE OF INDIA LIMITED ("NSE EMERGE").

NOTICE TO INVESTORS

This Public Announcement is being issued in relation to the Draft Red Herring Prospectus dated February 26, 2026 ("DRHP") filed by Green Asia ImpeX Limited (the "Company") with the National Stock Exchange of India Limited ("NSE") in connection with the Offer. The Company has received the in-principle approval from NSE for listing of the Equity Shares pursuant to its letter dated June 18, 2026.

Potential Bidders may note that the Pre-IPO Placement has been undertaken pursuant to the resolutions passed by the Board of Directors and the shareholders of the Company on July 31, 2026 and August 25, 2026, respectively.

Our Company, in consultation with the BRLM, has undertaken the Pre-IPO Placement of 6,71,045 Equity Shares at an issue price of ₹77/- per equity share (including premium of ₹67/- per equity share) for an amount aggregating to ₹5,16,70,465/- ("Pre-IPO Placement") through a private placement by way of preferential allotment pursuant to Sections 42 and 62(1)(c) of the Companies Act, 2013, read with the Companies (Prospectus and Allotment of Securities) Rules, 2014 and the Companies (Share Capital and Debentures) Rules, 2014, each as amended.

Pursuant to the resolution passed by the Board of Directors at its meeting held on September 3, 2026, the Company allotted 6,71,045 Equity Shares pursuant to the Pre-IPO Placement, as set out below:

Sr. No.	Name of Allottee	No. of Equity Shares Allotted	Issue Price per Equity Share (₹)	Allotment Amount (₹)
1	Dongari Nagaraju	1,29,870	77.00	99,99,990
2	Oxloop Consulting Private Limited	32,500	77.00	25,02,500
3	Yemparala Ramakrishna	1,29,870	77.00	99,99,990
4	Bondada Raghavendra Rao	1,84,000	77.00	1,41,68,000
5	Pragada Chitti Veeranna	1,29,870	77.00	99,99,990
6	Alivelu Suryakantha Kumari Tekumalla	64,935	77.00	49,99,995
TOTAL		6,71,045		5,16,70,465

Accordingly, the amount proposed to be raised through the Fresh Issue shall be reduced by the amount raised pursuant to the Pre-IPO Placement. The Pre-IPO Placement does not exceed 20% of the Fresh Issue size disclosed in the DRHP, subject to the Fresh Issue complying with Rule 19(2)(b) of the Securities Regulations (Regulation) Rules, 1957, as amended ("SCRR").

The investors who subscribed to the Equity Shares pursuant to the Pre-IPO Placement were, prior to such allotment, informed that there is no guarantee that the Offer may proceed or that the listing of the Equity Shares may occur and, accordingly, such investment was made by the relevant investors solely at their own risk.

Please note that the Equity Shares allotted pursuant to the Pre-IPO Placement shall be subject to such lock-in requirements as may be applicable under the SEBI ICDR Regulations and other applicable laws.

None of the allottees under the Pre-IPO Placement is connected with our Company, our Promoters, the members of our Promoter Group, our Directors, our Key Managerial Personnel, our Senior Management Personnel, our Group Companies or the BRLM.

The Company has intimated the details of the Pre-IPO Placement to NSE in connection with the Pre-IPO Placement undertaken pursuant to Regulation 274 of the SEBI ICDR Regulations.

The issue price of ₹77/- per Equity Share at which the Pre-IPO Placement has been undertaken is not indicative of the Offer Price, which will be determined by our Company in consultation with the BRLM in accordance with the SEBI ICDR Regulations.

This Public Announcement does not constitute an offer or an invitation to subscribe to or purchase any securities of the Company, in India or in any other jurisdiction. Any investment in the Equity Shares proposed to be offered pursuant to the Offer shall be made solely on the basis of the Red Herring Prospectus and the Prospectus filed by the Company in accordance with applicable law.

The Company will make appropriate disclosures relating to the Pre-IPO Placement in the Red Herring Prospectus, Prospectus, Price Band Advertisement and/or such other offer documents or advertisements as may be required under applicable law.

Any investment decision in relation to the Offer should only be made after the Red Herring Prospectus ("RHP") has been filed with the Registrar of Companies and should be made solely on the basis of such RHP, as there may be material changes between the DRHP and the RHP. The Equity Shares offered pursuant to the RHP are proposed to be listed on NSE Emerge.

BOOK RUNNING LEAD MANAGER TO THE OFFER	REGISTRAR TO THE OFFER	COMPANY SECRETARY AND COMPLIANCE OFFICER
 INDORIENT FINANCIAL SERVICES LIMITED Corporate Off. Add: B/805, Rustomjee Central Park, Andheri Kurla Road, Chakala, Mumbai – 400093, Maharashtra, India. Tel: +91-79772 12186 E-mail: compliance-ifs@indorient.in Investor Grievance E-mail: wecare@indorient.in Website: www.indorient.in Contact Person: Amina Khan SEBI Registration No: IMM000012661 CIN: U67190DL1993PLC052085	 BIGSHARE SERVICES PRIVATE LIMITED Address: Office No S6-2, 6th Floor, Pinnacle Business Park, Next to Ahura Centre, Mahakali Caves Road, Andheri (East), Mumbai – 400093, Maharashtra, India. Tel: 022-6263 8200 E-mail: ipo@bigshareonline.com Investor grievance email: investor@bigshareonline.com Website: www.bigshareonline.com Contact Person: Aniket Seebag SEBI Registration No: INR000001385	 GREEN ASIA IMPEX LIMITED Ganta Aswani Raju, Company Secretary and Compliance Officer Registered Office: RS. No. 677/2A1, Unguturu(V) & (M), Eluru District, Unguturu (West Godavari)- 534411, Andhra Pradesh, India. Tel: +91 9908941785; E-mail: cs@greenasiainpex.com Website: www.greenasiainpex.com Investors can contact the Compliance Officer or the Registrar to the Offer in case of any pre-Offer or post-Offer related problems, such as non-receipt of letters of allotment, credit of allotted shares in the respective beneficiary account, etc.

All the capitalized terms used herein and not specifically defined herein shall have the same meaning as ascribed to them in DRHP.

For, Green Asia ImpeX Limited
Sd/-
Ganta Aswani Raju
Company Secretary & Compliance Officer

Green Asia ImpeX Limited is proposing, subject to applicable statutory and regulatory requirements, receipt of requisite approvals, market conditions and considerations, to make initial public offer of Equity Shares and has filed DRHP with NSE EMERGE on February 26, 2026. The DRHP is available on the website of the NSE EMERGE at <http://www.nseindia.com>, Website of the Issuer at <http://www.greenasiainpex.com> and on the website of BRLM i.e. Indorient Financial Services Limited at <https://indorient.in>. Any potential investor should note that the investment in the Equity Shares involves high degree of risk and for details relating to such risk kindly refer "Risk Factors" on page 31 of the DRHP. Potential investors should not rely on the DRHP filed with NSE EMERGE for making any investment decision.

The Equity Shares have not been and will not be registered under the U.S. Securities Act 1933, as amended (the "US Securities Act") or any state securities laws in the United States of America and may not be offered or sold within the United States or to, or for the account or benefit of, "U.S. persons" (as defined in Regulation S of the Securities Act), except pursuant to an exemption from, or in a transaction not subject to, the registration requirements of the US Securities Act and applicable state securities law. Accordingly, the equity shares are being offered and sold only outside the United States of America in an offshore transaction in reliance upon Regulation S under the US Securities Act and the applicable laws of the jurisdiction where those offers and sale occur. There will be no public offering of the Equity Shares in the United States.

**सोलरवर्ल्ड एनर्जी सॉल्यूशंस लिमिटेड**

(पूर्व की सोलरवर्ल्ड एनर्जी सॉल्यूशंस प्राइवेट लिमिटेड)

पंजीकृत कार्यालय: 501, पदमा पैलेस, 86, नेहरू प्लेस, दक्षिण दिल्ली, नई दिल्ली-110019, दिल्ली, भारत

कॉर्पोरेट कार्यालय: तीसरी मंजिल, लेफ्ट विंग, प्लॉट संख्या ए45-50, सेक्टर-16, नोएडा-201301, उत्तर प्रदेश, भारत

फोन: +91-120-4269273, ई-मेल: support@worldsolar.in, ई-मेल: support@worldsolar.in

FORM No.1
DEBTS RECOVERY TRIBUNAL, LUCKNOW
 (Area of Jurisdiction, Part of Uttar Pradesh)
 600/1, University Road, Near Hanuman Setu Temple, Lucknow - 226007
 DRC No. 1231/2023
NOTICE UNDER RULE 2 OF SECOND SCHEDULE TO THE INCOME TAX ACT, 1961 READ WITH SECTION 29 OF RDDB & FI ACT, 1993
Punjab National Bank Vs. M/s Bansl Sweets & Ors.
 (JD1) M/s. Bansl Sweets through its proprietress Mrs. Vinita Chhabra House No.A-403, Office City, Raj Nagar Extension, Ghaziabad
 (JD2) Smt. Vinita Chhabra R/O B-10, Raj Nagar Ghaziabad
 (JD3) Shri Siddharth Khanna S/o. Shri Gulshan Kumar Khanna R/O F-14, Krishna Garden NDRF Police Line, Harson, Govindpuram Ghaziabad
 This is to notify that a sum of Rs. 1,62,42,065.16/- (Rupees one crore Sixty Two Lac, Forty Two Thousand, Sixty Five and Sixteen Paisa only) together with pendentile, future interest @ 10.00% per annum from the date of filing of the Original Application i.e. 19.11.2019 till the loan is fully liquidated jointly and cost succeeds and with cost jointly and severally till its realization from the Certificate Debtor No.1&2,3 become due from you as per the certificate bearing no. 1231/2023 LKO dated 17.03.2023 in Q.A. No. 1597/2019 passed against you by DRT, Lucknow.
 1. You are hereby directed to pay the sum within 15 days of the notice, failing which the recovery shall be made in accordance with the Recovery of Debts Due to Bank and Financial institution Act, 1993.
 2. You are hereby ordered to declare an Affidavit the particulars of your assets on or before 17/11/2026.
 3. You are hereby ordered to appear before the undersigned on 17/11/2026 at 11.00 A.M.
 4. In addition to the sum aforesaid you will also be liable to pay:
Detail of Cost:
 Application Fee Rs. 1,50,000/-
 Advocate Fee Not Claimed
 Publication Charges Not Claimed
 Misc. Charges Not Claimed
 Clerical Charges Not Claimed
 Given under my hand and Seal on this 01.09.2026
**Recovery Officer-I,
 Debts Recovery Tribunal, Lucknow**

HINDUJA HOUSING FINANCE LIMITED
 Registered office at 27-A, Developed Industrial Estate, Guindy,
 Chennai - 600 032, Tamil Nadu. E-mail: auction@hindujahousingfinance.com
CONTACT PERSON DETAIL: BRAJESH AWASTHI - 991931885; SOMESH KUMAR - 79924 00143; HARISH CHAND YADAV - 79009 25854; BHANU PRATAP SINGH - 81940 50570
DEMAND NOTICE Under Section 13(2) Of The Securitization And Reconstruction Of Financial Assets And Enforcement Of Security Interest Act, 2002. The undersigned being the authorised officer of HINDUJA HOUSING FINANCE LIMITED under the Act and in exercise of the powers conferred under Section 13(2) of the Act, read with the Rule 3, issued Demand Notice(s) under Section 13(2) of the Act, calling upon the following borrower(s) to repay the amount mentioned in the respective notice(s) within 60 days from the date of receipt of the said notice. The undersigned reasonably believes that the borrower(s) are avoiding the service of the demand notice(s), therefore the service of the demand notice is being effected by affixation and publication as per the Rules. The contents of the demand notice(s) are extracted herein below:

LAN / Borrower(s) / Co-Borrower(s) / Guarantor(s) / Address	Demand Notice Date & Outstanding:
GH/HPR/ASOR/A000000009. 1. Mr. Mahesh Kumar 2. Ms. Madhuri Kumar 3. Mrs. Sharmista. Village- Jithauli, Meerut Uttar Pradesh-250001 Npa Date: 06-07-2026 Ist Schedule Of The Property: Schedule Of The Property (complete Property Address With Survey/khasra/plot No. Etc. As Per Sale Deed):- A Residential House No. 9/8 Measuring 103.93 Sq. Yds Or 86.90 Sq. Meters Situated At Village Dantla Pargana Tehsil And Distt- Meerut - 250001. Boundaries:- North: House Of Jagdish, South: House Of Tejpal, East: House Of Vinod, West: Road	25.08.2026 & Rs. 13,10,474/- as on 25-07-26
GZ/GNR/GNR/A000001218. 1. Ms. Shalini Rani 2. Mr. Mohit Kumar. Fakhpur Kabatta Meerut Uttar Pradesh 245206 Npa Date: 06-07-2026 Ist Schedule Of The Property: Schedule Of The Property (complete Property Address With Survey/khasra/plot No. Etc. As Per Sale Deed):- Residential House No. 28, Area Measuring 198.33 Sq. Meters. Out Of Kharsa No. 219, Situated At Old Abadi Area Of Village Fakhpur Kabatta, Pargana Sarava Tehsil & Distt- Meerut, Uttar Pradesh.245206. Boundaries:- North: House Of Sh. Bilu, South: House Of Mahendra, East: 12 Ft Wide Road, West: House Of Gyanendra	25.08.2026 & Rs. 12,04,555/- as on 25-07-26
GZ/MNR/PRTP/A000000218. 1. Mr. Kiran Pal 2. Mrs. Anita Anita. House No-00, Kasha Mahalka Meerut Uttar Pradesh 250222 Npa Date: 06-07-2026 Ist Schedule Of The Property: Schedule Of The Property (complete Property Address With Survey/khasra/plot No. Etc. As Per Sale Deed):- A Residential House No. 219 Area Measuring 211.13 Sq Yards I.e. 176.53 Sq. Meter, Situated At Village. Mehlika, Tehsil- Sardhana, District- Meerut, Uttar Pradesh - 250222. Boundaries:- North: 51 Wide Gali, South: Shiv Mandir, East: 10 Ft. Wide Road, West: House Of Kalu	25.08.2026 & Rs. 9,66,436/- as on 25-07-26
GZ/MNR/PRTP/A000000440. 1. Mr. Istakar Istakar 2. Mrs. Najrana Najrana. Village- Pachali Meerut Uttar Pradesh 250344 Npa Date: 06-07-2026 Ist Schedule Of The Property: Schedule Of The Property (complete Property Address With Survey/khasra/plot No. Etc. As Per Sale Deed):- Residential House No. 241, Area Measuring 424 Sq. Yards I.e. 354.51 Sq. Meter, Situated In The Abadi Of Village- Panchali Bujurg, Pargana & Tehsil- Sardhana, District- Meerut, Uttar Pradesh - 250344. Boundaries:- North: Rasta 10 Ft Wide, South: House Of Bhure, East: House Of Hamid, West: Rasta 11 Ft. Wide Road	25.08.2026 & Rs. 10,03,771/- as on 25-07-26
GZ/MNR/PRTP/A000000463. 1. Mr. Alam Gird 2. Mr. Javed Javed 3. Mrs. Anisha. Village- Pachali Meerut Uttar Pradesh 250344 Npa Date: 06-07-2026 Ist Schedule Of The Property: Schedule Of The Property (complete Property Address With Survey/khasra/plot No. Etc. As Per Sale Deed):- House No-251, Having Total Area- 392 Sq. Yards I.e. 327.75 Sq. Meter, Situated At Village- Panchali Bujurg, Pargana & Tehsil- Sardhana, District- Meerut, Uttar Pradesh 250344. Boundaries:- North: House Of Salim, South: House Of Mahboob, East: Road 10 Ft Wide, West: House Of Musarrat	25.08.2026 & Rs. 10,08,031/- as on 25-07-26
GH/HPR/HAPU/A000000359. 1. Mr. Sundar Saini 2. Mrs. Lokesh Saini. 64/2, Shiv Shakti Vihar Garh Road Meerut Uttar Pradesh 250004 Npa Date: 01-08-2026 Ist Schedule Of The Property: Schedule Of The Property (complete Property Address With Survey/khasra/plot No. Etc. As Per Sale Deed):- Plot No-77, Measuring Area- 30 Sq Yds I.e. 25.08 Sq. Meter, Out Of Kharsa No-37 Situated At Village, Datwadi Gauspur, Pargana & Tehsil & Distt- Meerut, Uttar Pradesh- 250004. Boundaries:- North: Other's House, South: Part Of Plot No-77. East: Part Of Plot No-77. West: Part Of Plot No-77	25.08.2026 & Rs. 4,91,839/- as on 01-08-26
GZ/GNR/GNR/A000000845. 1. Mr. Ashish Sen 2. Mrs. Babali Babali. H.No. 10/18 Indraprastha Colony Pratapur Meerut Uttar Pradesh 250103 Npa Date: 01-08-2026 Ist Schedule Of The Property: Schedule Of The Property (complete Property Address With Survey/khasra/plot No. Etc. As Per Sale Deed):- Plot Number 35 And Part Of Plot Number 36, Kharsa, Number 808 Milgram Bara Partapur Measuring 99 Sq. Yds. I.e. 82.77 Sq. Meters, Meerut, Uttar Pradesh - 250103. Boundaries:- North: Property Of Ajay Pandit, South: Vacant Plot, East: Other Property, West: Road	25.08.2026 & Rs. 11,76,732/- as on 01-08-26
GZ/GNR/GNR/A000001530 & GZ/GNR/GNR/A000001545. 1. Mr. Gaurav Kumar Saini 2. Mrs. Nidhi Saini. Mohalla Chatri Wala Kharsa Meerut Uttar Pradesh 245206 Npa Date: 01-08-2026 Ist Schedule Of The Property: Schedule Of The Property (complete Property Address With Survey/khasra/plot No. Etc. As Per Sale Deed):- Plot Of Land Area Measuring 50 Sq. Yds I.e. 41.80 Sq. Meters, Part Of Kharsa No. 1346, Situated In Village Kharkhoda, Pargana Sarava, Tehsil And District, Meerut, Uttar Pradesh.245206. Boundaries:- North: Other Plot, Plot Of Rinku, East: Road 10 Ft. Wide, West: Vacant Plot	25.08.2026 & Rs. 10,09,403/- as on 01-08-26
GZ/MNR/MNR/A000000589. 1. Ms. Sushila Sushila 2. Mr. Kamar Pal. House No-112 Kanchanpur Gholpa Meerut Uttar Pradesh 250103 Npa Date: 01-08-2026 Ist Schedule Of The Property: Schedule Of The Property (complete Property Address With Survey/khasra/plot No. Etc. As Per Sale Deed):- Part Of House No 21 Admeasuring Area- 71.07 Sq. Mi. Village Kanchanpur Gholpa Partapur Tehsil And District - Meerut Pradesh - 250103. Boundaries:- North: 17 Ft Wide Road, South: Land Of Pappu, East: House Of Dayachand, West: Plot Of Boni	25.08.2026 & Rs. 7,10,781/- as on 01-08-26
GZ/MNR/PRTP/A000000426. 1. Mr. Badal Panwar 2. Mrs. Mukesh Devi. House No-0 Jassar Sulzangra Meerut Uttar Pradesh 250344 Npa Date: 01-08-2026 Ist Schedule Of The Property: Schedule Of The Property (complete Property Address With Survey/khasra/plot No. Etc. As Per Sale Deed):- A Residential No 482, Measuring 161.69 Sq Yards. Or 110.11 Sq Meters Village Jasad Sultanangra, pargana And Tehsil Sardhana, meerut, Uttar Pradesh 250344. Boundaries:- North: House Of Omprakash, South: House Of Virendar, East: Road 10 Ft. Wide, West: House Dharmveer	25.08.2026 & Rs. 9,85,734/- as on 01-08-26
GZ/MNR/PRTP/A000000445. 1. Mr. Vipin Kumar 2. Mrs. Manju Choudhary. House No-00, Gejha Meerut Uttar Pradesh 250205 Npa Date: 01-08-2026 Ist Schedule Of The Property: Schedule Of The Property (complete Property Address With Survey/khasra/plot No. Etc. As Per Sale Deed):- Plot No-B-66 Measuring Area 112 Sq Yd Or Say 93.64 Sq Mt Kharsa No 35/4 Royal Kunj Colony Village Bara Partapur Mandir Meerut Uttar Pradesh 250103. Boundaries:- North: Property Of Other, South: Plot No-b65, East: Road 22 Ft, West: Plot No-b-49	25.08.2026 & Rs. 9,89,168/- as on 01-08-26
UP/KNP/MRUT/A000000568. 1. Mr. Utkarsh Sach 2. Mr. Mahipal Singh 3. Mrs. Babita W/o Sh. Mahipal Singh. 106 S-5, Shatabdi Nagar Meerut Uttar Pradesh 250103 Npa Date: 01-08-2026 Ist Schedule Of The Property: Schedule Of The Property (complete Property Address With Survey/khasra/plot No. Etc. As Per Sale Deed):- House No-1106, Measuring 29.92 Square Meters, Situated At Sector-5 Shatabdi Nagar Meerut, Uttar Pradesh - 250103. Boundaries:- North: House No-1105, South: House No-1107, East: Road, West: House No-95	25.08.2026 & Rs. 7,61,294/- as on 01-08-26
UP/KNP/MRUT/A000001056. 1. Mr. Amit Kumar 2. Mrs. Megha Rani. 222, Gajwali Muzaffarnagar Meerut Uttar Pradesh 251002 Npa Date: 01-08-2026 Ist Schedule Of The Property: Schedule Of The Property (complete Property Address With Survey/khasra/plot No. Etc. As Per Sale Deed):- Area 75.79 Sq M Residential House In Kharsa No 273 Situated At Mohalla Rampur Sector-2, City Muzaffarnagar Raqba Village- Shabuddinpur Tehsil & Distt- Muzaffarnagar, Uttar Pradesh. Boundaries:- North: Rasta 12 Ft Wide, South: Plot Of Other Person, East: House Of Surajmal, West: House Of Sh. Sushil	25.08.2026 & Rs. 9,97,671/- as on 01-08-26
UP/KNP/MRUT/A000001222. 1. Mr. Pradeep Kumar 2. Mrs. Geeta Laxmi prasad Gandhi Nagar Muzaffarnagar Meerut Uttar Pradesh 250101 NPA Date: 01-08-2026 Ist Schedule of the Property: Schedule of the Property (complete property address with Survey/Khasra/Plot No. etc. as per Sale Deed):- A Residential House, built on the part of Plot No 32 & 33 Measuring 100 Sq Yards Or 83.61 Sq meters of Kharsa No 96 Situated at mohalla Harijurm Revenue Village- Kukda Bahar Ghodul Muzaffarnagar, Uttar Pradesh- 250101. Boundaries:- North: Plot Of Ashok Kumar, South: Plot Of Sanjeev, East: Road, West: Part of Plot No 17/18	25.08.2026 & Rs. 6,67,729/- as on 01-08-26
UP/KNP/MRUT/A000002494 & UP/KNP/MRUT/A000003256. 1. Mr. Manish Duxit 2. Mrs. Pooja Yadav 3. 21, Pallavpura Phase-2 Meerut Uttar Pradesh 250110 Npa Date: 01-08-2026 Ist Schedule Of The Property: Schedule Of The Property (complete Property Address With Survey/khasra/plot No. Etc. As Per Sale Deed):- A Residential House Built On The Eastern Part Of Plot No. 14 And 15, Measuring 73.79 Sq. Yards Or 61.69 Sq. Meters Constituting Di Kharsa No 353 Situated At Ishapuram Colony Revenue Vill- Ameria Adhul Pargana Tehsil And Distt- Meerut Meerut, Uttar Pradesh - 250001. Boundaries:- North: Plot No. 12 & 13, South: Road, East: Plot Others, West: Remaining Part Of Plot No-14	25.08.2026 & Rs. 22,25,248/- as on 01-08-26
UP/KNP/MRUT/A000003187. 1. Mr. Ravi Bhardi 2. Mrs. Lakshmi Devi. Shakuntla Vihar Kabil Gate Mwana Meerut Uttar Pradesh 250041 Npa Date: 01-08-2026 Ist Schedule Of The Property: Schedule Of The Property (complete Property Address With Survey/khasra/plot No. Etc. As Per Sale Deed):- A Residential Admeasuring Area 122 Sq. Yds I.e. 102.08 Sq. Mi. Pal Khasa No. 1653, Situated At Sector-5 Shatabdi Nagar Meerut City Revenue Village Mwana Kalan Tehsil Mwana District Meerut, Uttar Pradesh - 250401. Boundaries:- North: House Of Mul Chand, South: Open Plot, East: Plot Of Manoj Kumar, West: Road	25.08.2026 & Rs. 18,98,548/- as on 01-08-26
DL/LON/LON/A000000217. 1. Mr. Rajwan Rajwan 2. Sameena C/o Bhure. Gurukulam Dholadhi Nagar Fatehpur Meerut Uttar Pradesh 250206 Npa Date: 06-05-2026 Ist Schedule Of The Property: Schedule Of The Property (complete Property Address With Survey/khasra/plot No. Etc. As Per Sale Deed):- Free Hold Residential House Measuring Area 102 Sq Yd. Or Say 85.28 Sq Mt Meanting To Kharsa No. 784, Situated In Village Rasupur Dholadi, Pargna, Tehsil & Distt- Meerut- U.P. Boundaries:- North: House Of Bilal, South: Road, East: House Of Yunus, West: Madrasa	25.08.2026 & Rs. 9,15,476/- as on 07-08-26
the said Borrow /Guarantor fail to make payment to HHFL as aforesaid, HHFL may proceed against the above secured assets as 13(14) of the said act and applicable Rules entirely at the risks, costs and consequence of the Borrower/Guarantor.	
Place: Uttar Pradesh. Date: 09.09.2026 SD/- Authorized Officer- For HINDOJA HOUSING FINANCE LIMITED	

